

Central Administrative Tribunal
Principal Bench: New Delhi

C.P. No. 402/2001 In
O.A. No. 2123/99

New Delhi this the 27th day of August, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Shri Govindan S. Tampi, Member (A)

Bhartia Kriishi Karamchari Sangh
IARI, PUSA, New Delhi & Ors.

-Petitioners/
Applicants

(By Advocate: Shri Chittaranjan Hati)

Versus

1. Mrs. Shashi Mishra
Secretary
ICAR, Krishi Bhawan,
New Delhi.
2. Dr. Punjab Singh
Director
IARI, PUSA, New Delhi.

-Contemnors/
Respondents

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, VC (J)

We have heard Shri C.Hati, learned counsel
on CP-402/2001.

2. Learned counsel alleges that the respondents have passed an order dated 31.5.2001 which is in pursuance of Tribunal's order dated 15.12.2000 in OA-2123/99 (Annexure A-2). Learned counsel, however, submits that the petitioners are aggrieved by this order as according to him, there are juniors to the applicants, although the respondents have stated to the contrary.

3. From the submissions made by the learned counsel for the petitioners, we are unable to agree

Yours,

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with him that there is ^{any} ~~any~~ contumacious disobedience of the Tribunal's order to justify action being taken against the alleged contemners for punishment under the provisions of Contempt of Courts Act, 1971 read with Section-17 of the Administrative Tribunals Act, 1965. It is settled law in J.S.Parihar Vs. Ganpat Duggar & Ors. 1997 (1) SLJ 236 that it is not within the scope of a contempt petition to give further directions to the respondents. Shri C. Hati, learned counsel has been unable to show us that any prima-facie contempt has been committed by the respondents in the aforesaid order passed by them dated 31.5.2001.

4. For the reasons given above, C.P. is dismissed.

(Govindan S. Tampli)
Member (A)

cc.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)